

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 95/TT/2020

Date: 3.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval for trueing up transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for Assets (03 Nos) under %Eastern Region Strengthening Scheme . XV (ERSS-XV)+in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.3.2020:-

- a) In response to the RoP dated 12.9.2019 in Petition No. 244/TT/2019, Auditor Certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide break-up of the interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, if any, certified by Auditor.
- b) Information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

2014-19 period

- i) Reasons for variation w.r.t. variation in additional capitalisation approved in order dated 12.9.2019 in Petition No. 259/TT/2018 and claimed in the instant petition for 2018-19. Provide segregation of add cap for 2018-19 w.r.t. balance and retention payment, other liabilities recognised but yet to be paid and works deferred for execution.

- ii) Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 is not less than 30% for the given transmission asset(s).
- iii) Status of the RPC/NPC certificate
- iv) Copy of Assessment Order for 2014-15, 2015-16, proof of taxes paid for 2014-15, 2015-16, 2016-17, 2017-18 and status for tax return for 2018-19.
- v) Income Tax at effective tax claimed by the petitioner would include actual tax paid on other businesses such as Powertel (telecom business). Provide the segregation statement of Income Tax demonstrating the break-up from telecom business, any other business and power transmission business needs to be furnished to assess this in further details.

2019-24 period

- vi) Provide the segregation of add-cap for 2019-20 w.r.t. balance and retention payment, other liabilities recognised but yet to be paid and works deferred for execution
- vii) Linked excel formats with proper naming of sheets are required to be submitted in line with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- viii) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
- ix) Flow of liabilities statement as per enclosed Annexure-I(B).
- x) Form-13 (Break up of Initial Spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on COD	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A										-					-							-	-
Asset - 1	Party - B										-					-							-	-

[#] TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2014-19

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset - 1	Party - A				-						-					-							-	-
Asset - 1	Party - B				-						-					-							-	-

[#] TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2019-24

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset